

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-510**  
IB-506/ND/2020  
New IA/1100/2021

**IN THE MATTER OF:**

Khandelwal Group Pvt Ltd  
V/s  
H C Jain Pipes Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC

Order delivered on 23.03.2021

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

**IA/1100/2021:-**

By filing this application, the applicant has prayed to withdraw the Company Petition (IB) No.506/2020.

Heard the Ld. Counsel for the applicant and perused the averments made in the application.

He further submitted that the CIRP has not been initiated as yet in this matter.

Considering this, the applicant is permitted to withdraw the present application. **The Company Petition (IB) No. 506/2020 is hereby dismissed as withdrawn.**



Chirag



With this order, the present application i.e. IA/1100/2021 stands disposed off.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)